

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 301 of 2001

Thursday, this the 12th day of April, 2001

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER  
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. V.K. Devarajan,  
S/o late Kesavan Nair,  
Senior T.O.A., Customer Service Centre,  
Office of the General Manager Telecom,  
Thiruvalla, residing at Varikolil House,  
Venpala PO, Thiruvalla. ....Applicant

[By Advocate Mr. M.R. Rajendran Nair]

Versus

1. The Assistant General Manager  
(NS and Marketing), Office of the  
General Manager, BSNL, Telecom,  
Thiruvalla.
2. Sub Divisional Engineer in charge,  
Customer Service Centre,  
(BSNL), Thiruvalla.
3. Union of India, represented by the  
Secretary to Government of India,  
Ministry of Communications, New Delhi. ....Respondents

[By Advocate Mr. R. Prasanthkumar, ACGSC]

The application having been heard on 12-4-2001,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A1 and to direct his  
reinstatement.

2. As per A1, the impugned order dated 22-3-2001, the  
applicant is placed under suspension in contemplation of  
disciplinary proceedings against him.

....2.

..2..

3. When the OA was taken up, the learned counsel appearing for the applicant submitted that a charge memo has been served by this time on the applicant and the applicant is satisfied if the respondents are directed to expedite the disciplinary proceedings against the applicant.

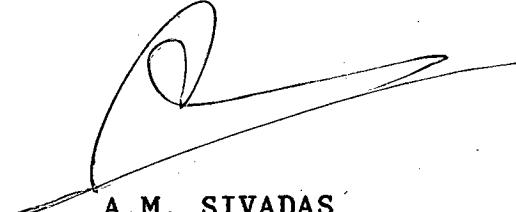
4. We do not think that the department will delay the disciplinary proceedings against the applicant.

5. In the circumstance, the Original Application is dismissed. No costs.

Thursday, this the 12th day of April, 2001



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.M. SIVADAS  
JUDICIAL MEMBER

ak.

List of Annexure referred to in this order:

1. A1 Order No. X-1/NS/2001/2 dated 22-3-2001 issued by the first respondent.